



**(A) All Activities/ Sectors would require prior approval of the Government of India for FDI in the following circumstances:**

- i) where provisions of Press Note 1 (2005 Series) issued by the Government of India are attracted;
- ii) where more than 24 per cent foreign equity is proposed to be inducted for manufacture of items reserved for the Small Scale sector.

**(B) Sectors prohibited for FDI**

- I. Retail Trading (except single brand product retailing)
- II. Atomic Energy
- III. Lottery Business
- IV. Gambling and Betting
- V. Business of chit fund
- VI. Nidhi Company
- VII. Trading in Transferable Development Rights (TDRs)
- VIII. Activities/sector not opened to private sector investment
- IX. Agriculture (excluding Floriculture, Horticulture, Development of seeds, Animal Husbandary, Pisciculture and cultivation of vegetables, mushrooms etc. under controlled conditions and services related to agro and allied sectors) and Plantations (Other than Tea Plantations)
- X. Real estate business, or construction of farm houses.